

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY BENCH 'A' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.6460/Del/2018  
Assessment Year : 2013-14

ACIT, CIRCLE 26(1),  
NEW DELHI

(Appellant)

Vs. VARIETY SERVICES NOIDA P. LTD.,  
516, ASIAN GAMES VILLAGE  
COMPLEX, LODHI ROAD,  
NEW DELHI – 49  
(PAN: AAACV4346H)

(Respondent)

Appellant by : Sh. M. Baranwal, Sr. DR.

Respondent by : None

Date of hearing : 30.07.2021

Date of pronouncement : 30.07.2021

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the Revenue for the assessment year 2013-14 is directed  
against the order of learned CIT(A)-9, New Delhi dated 18.7.2018.

2. The ITO (HQ) (Judl.), O/o Pr. CIT-9, New Delhi vide her letter dated 19.12.2019 has submitted that the aforesaid Revenue's appeal is still pending in ITAT in which the tax effect involved in this case is below the prescribed monetary limit of Rs. 50 lacs, as prescribed by CBDT in its Circular No.17/2019 dated 8<sup>th</sup> August, 2019. Therefore, the Ld. DR has requested for withdrawal of the captioned appeal of the Revenue.

3. None appeared on behalf of the Assessee.

4. In view of the above position, we deem it proper to dismiss the appeal of the Revenue in the light of the Circular No.17/2019 of the CBDT dated 8<sup>th</sup> August, 2019, as not maintainable.

5. In the result, the appeal of the Revenue is dismissed.

Above decision was announced at the conclusion of Virtual Hearing on 30<sup>th</sup> July, 2021.

Sd/-

**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar